CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 12.03.2014

CP No. 66/2013 (OA No. 498/2013)

Mr. R.K. Sharma, counsel for petitioner.

Mr. Anupam Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that the order dated 16.07.2013 passed by this Bench of the Tribunal in OA No. 498/2013 has been complied with by the respondents. He further submitted that the order dated 08.08.2013 has been withdrawn bv respondents vide their letter dated 06.01.2014 (Annexure CPR/1).

We have gone through the order of the Tribunal, reply filed by the respondents as well as the documents annexed with the reply, and we are satisfied that the substantial compliance of the order dated 16.07.2013 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

(M. NAGARAJAN) JUDICIAL MEMBER (ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat